

**Urgent Public
Importance**

COAL MINES RESCUE RULES

The Deputy Minister of Labour (Shri Ashi Ail): I beg to lay on the Table, under sub-section (7) of Section 59 of the Mines Act, 1952, a copy of the Coal Mines Rescue Rules, 1959 published in Notification No G.S.R. 873, dated the 25th July, 1959. [Placed in Library: See No LT-1488/59]

**AMENDMENT TO DISPLACED PERSONS
(COMPENSATION AND REHABILITATION)
RULES**

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to re-lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G.S.R. 393, dated the 4th April, 1959 making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 [Placed in Library See No LT-1371/59]

**NOTIFICATIONS ISSUED UNDER DISPLACED
PERSONS (COMPENSATION AND REHABILITATION)
ACT**

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 a copy of each of the following Notifications making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 —

- (i) G.S.R. No 781, dated the 4th July, 1959
- (ii) G.S.R. Nos 871 and 872, dated the 25th July, 1959 [Placed in Library See No LT-1489/59]

12.15 hrs

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC
IMPORTANCE**

INDO-PAKISTAN FINANCIAL TALKS

Shri Vajpayee (Balrampur): Sir, under Rule 197, I beg to call the

attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The outcome of the financial talks held between the Finance Ministers of India and Pakistan recently at Delhi.”

The Minister of Finance (Shri Morarji Desai): Sir, with your permission, I shall make a brief statement on the discussions which I had with the Finance Minister of Pakistan a few days ago on the outstanding financial issues between the two countries

The House will remember that I made a statement on the floor of the House on the 7th May, 1959, in which I gave a short account of the various major items in dispute between the two countries and the order of the sums involved in each. At our meeting, we broadly reviewed the various items in an effort to arrive at an overall settlement. I believe it was common ground between us that these disputes should be settled as soon as possible in the interest of both the countries, that considering the magnitude of the sums involved in some of the claims, it would be difficult to take individual items separately for settlement and that our efforts should be directed towards the simultaneous settlement of all the major issues. It was really not a question of holding up one matter because something else was held up. Ultimately, whatever one country has to pay to another has now to be paid in foreign exchange and when claims are outstanding on both sides, a simultaneous settlement of these claims is more or less inescapable.

While on a number of items, the sums involved are either easily ascertainable or could be estimated with a fair amount of precision, the real difficulty arises in connection with the partition debt due to India of which seven annual instalments are already overdue while a further instalment